



2nd NATIONAL ONLINE

QUiZ

ON INSOLVENCY AND BANKRUPTCY CODE, 2016

1st AUGUST, 2021 - 31st AUGUST, 2021



Take a 10 minutes quiz from anywhere, any mobile/computer, anytime!







10 consolation prizes of ₹ 10,000/- each for next 10 best performers

Top 10% performers shall be awarded "Certificate of Merit"

Click here for Guidelines

Click here for Sample Quiz Click here for Registration

Click here for Taking Quiz

Guidelines on National Online Quiz on IBC

he Insolvency and Bankruptcy Code, 2016 (IBC) provides a market mechanism for reorganisation and insolvency resolution of corporate persons, partnership firms and individuals in a time bound manner for maximization of value of assets of such persons, to promote entrepreneurship, availability of credit and balance the interests of all the stakeholders. It is one of the deepest economic reforms of India in the recent years. Elucidating its importance, the Hon'ble Prime Minister in his address at the centenary celebrations of Kirloskar Group on 6th January, 2020 observed:

"साथियों, आजकल Insolvency और bankruptcy code IBC की इतनी चर्चा होती है, लेकिन ये सिर्फ इतना पैसा वापस आया, उतना पैसा वापस आया— वहां तक ही सीमित रहती है। लेकिन वो उससे भी आगे है। आप सभी ये बेहतर जानते हैं कि कुछ स्थितियों में धंधे से बाहर निकलना ही कई बार समझदारी माना जाता है। ये जरूरी नहीं कि जो कंपनी सफल न हो रही हो, उसके पीछे कोई साजिश ही हो, कोई गलत इरादा हो, कोई लालच हो; ये जरूरी नहीं है। देश में ऐसे उद्यमियों के लिए एक रास्ता तैयार करना आवश्यक था और IBC ने इसका आधार तय किया। आज नहीं तो कल, इस बात पर अध्ययन जरूर होगा कि IBC ने कितने भारतीय उद्यमियों का भविष्य बचाया, उन्हें हमेशा—हमेशा के लिए बर्बाद होने से रोका।"

- 1. The Insolvency and Bankruptcy Board of India (IBBI) is a key pillar of the ecosystem responsible for implementation of the IBC. It is responsible for development and regulation of insolvency professionals and other service providers. It regulates various processes, namely, corporate insolvency resolution, corporate liquidation, fresh start, individual insolvency resolution and individual bankruptcy. It acts as the 'Authority' for regulation and development of the profession of valuers.
- 2. To promote awareness and understanding of the IBC among various stakeholders (Indian citizens) across the country, the IBBI has launched this online Quiz in collaboration with MyGov.in.
- 3. Terms and Conditions:
- (a) The Quiz shall be open on the MyGov portal https://quiz.mygov.in for a period of one month from 1st August, 2021 to 31st August, 2021.
- (b) The Quiz is open to Indian citizens aged 18 years and above as on 31st July, 2021. Individuals working in IBBI and BSE Investors Protection Fund (permanent and contractual), service providers under the IBC and registered with IBBI and also their immediate family members are not eligible to participate in the Quiz. A participant is required to self-certify that he/she is eligible to take the Quiz and also that he/she abides by these terms and conditions.
- (c) A participant needs to register on the MyGov portal before taking the Quiz. For registration, the participant needs to submit valid mobile number and a valid e-mail ID. The same mobile number or e-mail ID cannot be used twice for registration. This means that a participant can participate in the Quiz only once. In case of same mobile number/email id being used multiple times, only the first entry will be considered eligible and the remaining entries will be eliminated.
- (d) The Quiz is available both in English and Hindi. A participant may choose either of the languages.
- (e) The Quiz will have 20 (twenty) multiple choice questions, each carrying one mark. A participant will get 10 (ten) minutes to complete the Quiz. There will be no negative marking.

- (f) Any kind of malpractice, such as, impersonation, double participation, etc., will render the participation of the individual null and void.
- (g) Performance in the Quiz will be evaluated based on "Maximum Correct Answers in the Shortest Time". For example, if many individuals secure 20 marks, they will be ranked on the basis of the time taken to complete the Quiz, as electronically determined. The individual, who has completed the Quiz at the earliest shall be considered the best performer. After ranking the individuals with score of 20, the individuals with score of 19 will be ranked, and so on.
- (h) The best performer will be awarded a Gold Medal along with a cash prize of ₹ 1,00,000/- (One lakh rupees only). The second-best performer will be awarded a Silver Medal along with a cash prize of ₹ 50,000/- (Fifty thousand rupees only). The thirdbest performer will be awarded a Bronze Medal along with a cash prize of ₹ 25,000/- (Twenty five thousand rupees only). The next ten best performers will be awarded consolation prizes of ₹ 10,000/-(Ten thousand rupees only) each. These prizes and medals are sponsored by BSE Investors Protection Fund, as part of its investor awareness initiatives. These prizes and medals will be given away at an appropriate function to be decided by the IBBI.
- (i) Besides the above, top 10% of the participants in terms of performance shall be awarded a "Certificate of Merit".
- (j) After the closure of the Quiz, and prior to the announcement of results, the winners of cash prizes will be required to provide their identity details. Non-submission of these details will render their participation null and void and the next best performer will be chosen accordingly.
- (k) In case of any dispute, the decision of the IBBI shall be final.
- (l) By participating in the Quiz, the participant agrees to have read and accepted the above-mentioned terms and conditions.

Sample Quiz

The Quiz consists of 20 questions, based on the Insolvency and Bankruptcy Code, 2016. Each question has four alternatives. Choose the alternative that is the most appropriate response.

alteri	natives. Choose the alternative that is the most appropri	ate respo	nse.
1.	Which of the following is not an objective of the Insolvency and Bankruptcy Code, 2016?		Rupees
		(a)	one thousand
(a)	Promoting availability of credit	(b)	ten thousand
(b)	Promoting entrepreneurship	(c)	ten lakh
(c)	Insolvency resolution of corporate persons	(d)	one crore
(d)	Recovery of loans by creditors	(4)	
(4)	20001019 0110411029 010410010	Ans.	(c) ten lakh
Ans.	(d) Recovery of loans by creditors		
2.	(4) 11000 (01) 01104110 29 010410010	7.	Who regulates Insolvency Professionals?
	Which of the following is not a process		Who regulates inservency i refessionals.
	associated with insolvency of individuals?	(a)	Ministry of Corporate Affairs
	abbotatou with insolvency of marviauaist	(b)	National Company Law Tribunal
(a)	Fresh Start Process	(c)	Insolvency and Bankruptcy Board of India
(b)	Insolvency Resolution Process	(d)	Indian Institute of Corporate Affairs
(c)	Bankruptcy Process	(u)	main institute of doi porate mains
(d)	Fast Track Resolution Process	Anc	(c) Insolvency and Bankruptcy Board of India
(u)	Tast Track Resolution Frocess	Allo.	(c) hisovency and banki upicy boar u of mula
Ans	(d) Fast Track Resolution Process	8.	Who appoints an insolvency professional to
711131	(u) rust rruckitesorution rocess	OI	act as the Interim Resolution Professional for
3.	The Insolvency and Bankruptcy Code, 2016		a corporate insolvency resolution process?
J.	has adopted model for Corporate		a corporate insorvency resolution process.
	Insolvency Resolution Process (CIRP).	(a)	the committee of creditors
	insolvency resolution i rocess (entr.).	(b)	the corporate debtor
(a)	debtor-in-possession	(c)	the National Company Law Tribunal
(b)	debtor-in-control	(d)	the Insolvency and Bankruptcy Board of India
(c)	creditor-in-control	(u)	the hisolvency and banki upicy board of mula
(d)	NCLT-in-possession	Ans.	(c) National Company Law Tribunal
Ans.	(c) creditor-in-control	9.	The powers of the Board of Directors of a
71113.	(c) creation in control	7.	company undergoing corporate insolvency
4.	If you book a flat with a real estate company,		resolution process is exercised by
	and that company enters the corporate		
	insolvency resolution process, you would be	(a)	the Central Government
	considered as	(b)	the Insolvency and Bankruptcy Board of India
		(c)	the Resolution Professional
(a)	an operational creditor		the Registrar of Companies
(b)	a secured creditor		
(c)	a preferential creditor	Ans.	(c) the Resolution Professional
(d)	a financial creditor		
		10.	The committee of creditors constituted in a
Ans.	(d) a financial creditor		corporate insolvency resolution process
			comprises
5.	When can a bank file an application for		•
	initiation of corporate insolvency resolution	(a)	financial creditors
	process against a corporate debtor?	(b)	financial creditors and operational creditors
		(c)	financial creditors and equity shareholders
(a)	on determination of default by the Adjudicating	(d)	financial creditors and preferential shareholders
	Authority		•
(b)	on commission of default by the corporate debtor	Ans.	(a) financial creditors
(c)	on net-worth of the corporate debtor becoming		
	negative	11.	Which of the following persons is prohibited
(d)	on classification of the account of the corporate		to submit a resolution plan in a corporate
	debtor as a Non-Performing Asset		insolvency resolution process?
			*
Ans.	(b) on commission of default by the corporate	(a)	A promoter of the corporate debtor

(b) A wilful defaulter

(c)

A creditor of the corporate debtor

A creditor can initiate pre-packaged insolvency resolution process when the debtor company has defaulted at least Ans. (b) A wilful defaulter

debtor

12.	Who among the following has the highest	(b)	Vedanta Ltd.
14.	priority in distribution of sale proceeds of		Tata Steel Ltd.
		(c)	
	liquidation estate in a liquidation process?	(d)	Arcelor Mittal India Pvt. Ltd.
(a)	Workmen	Ans.	(d) Arcelor Mittal India Pvt. Ltd.
(b)	Employees		
(c)	Government	17.	The provisions relating to in the
(d)	Tax dues		Insolvency and Bankruptcy Code, 2016 are
(4)			yet to come into force.
Ans	(a) Workmen		y et to come into 101 co.
111101	(a) Wormion	(a)	Resolution of Personal Guarantors to Corporate
13.	If a company wishes to exit a business and can	(4)	Debtors
13.	pay-off all its debts in full from the sale	(b)	Resolution of Corporate Guarantors to Corporate
	proceeds of its assets, it may initiate	(0)	Debtors
	proceeds of its assets, it may initiate	(a)	Fresh Start Process
(-)		(c)	
(a)	compulsory liquidation process	(d)	Voluntary Liquidation Process
(b)	voluntary liquidation process		() F 1 G + F
(c)	corporate liquidation process	Ans.	(c) Fresh Start Process
(d)	fast track liquidation process		
		18.	What a resolution professional is to a
Ans.	(b) voluntary liquidation process		corporate insolvency resolution process, so is
			ato a bankruptcy process.
14.	Which is the first company to be resolved		
	through corporate insolvency resolution	(a)	liquidator
	process under the Insolvency and Bankruptcy	(b)	insolvency professional
	Code, 2016?	(c)	registered valuer
		(d)	bankruptcy trustee
(a)	Innoventive Industries Ltd.		
(b)	Nico Corporation Ltd.	Ans.	(d) bankruptcy trustee
(c)	Synergies Dooray Automotive Ltd.		
(d)	Bhusan Steel Ltd.	19.	Which of the following is an Information
			Utility?
Ans.	(c) Synergies Dooray Automotive Ltd.		
		(a)	National e-Governance Services Ltd.
15 .	Which of the following is the first financial	(b)	NSDL e-Governance Infrastructure Ltd.
	services provider to undergo corporate	(c)	TransUnion CIBIL
	insolvency resolution process under the		Central Registry of Securitisation Asset
	Insolvency and Bankruptcy Code, 2016?	(4)	Reconstruction and Security Interest
	moorvoney and banin aprey dode, 2010.		The constitution and security interest
(a)	IL&FS	Ans	(a) National e-Governance Services Ltd.
(b)	Punjab & Maharashtra Co-operative Bank Ltd.	111101	(u) Mationare dovernance services zear
(c)	DHFL	20.	Appeal against an order of the National
(d)	SRS Microfinance	20.	Company Law Appellate Tribunal may be
(u)	SIG MICI Officialice		preferred before the
Anc	(c) DHFL		preferred before the
711131	(c) Dill li	(a)	High Court having Territorial Jurisdiction
16.	Essar Steel India Ltd., one of the 12 large	(a) (b)	Commercial Bench of the High Court
10.	accounts referred to by the RBI for resolution	(c)	Supreme Court of India
	under the Insolvency and Bankruptcy Code	(d)	Court of Appeals
	2016, was successfully resolved and taken	Δ	(a) Surveyer of Country of In 1:
	over by	Ans.	(c) Supreme Court of India

Note: The IBBI reserves the rights to cancel or amend all or any part of the Quiz and/or the Terms and Conditions. However, any amendments to the Terms and Conditions or cancellation of the Quiz, will be updated/posted on the Mygov platform / website of IBBI.

For further information/clarification, please write to workshop.ip@ibbi.gov.in

(a)

Reliance Industries Ltd.

Insolvency and Bankruptcy Board of India (IBBI)